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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

...

O.A.No.390 of 1995

Dated New Delhi, this 12th day of March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Jai Narain
S/o Late Shri Mohan Lall
Air Force Station
Race Course
NEW DELHI.

... Applicant

By Advocate: Shri S. C. Saxena

versus

1. The Secretary
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.

2. The Director
Director of Estate
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.

... Respondents

By Advocate: Shri R. K. Shukla, proxy
counsel for Shri V.S.R. Krishna

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The learned counsel for the applicant states that he has come to know that the present case is covered by judgement of the Supreme Court in Shiv Sagar Tiwari Vs UOI and, therefore, no further prayer can survive in this application. Accordingly, the application is dismissed. No costs.

(K. Muthukumar)
Member(A)

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